

modities Act, 1955 to issue orders, notifications for supply and distribution of essential commodities notified under the Act have been delegated to the State Governments for this purpose. The State Governments are keeping their public distribution system under constant review and taking necessary action against licencees of the outlets found guilty of malpractices. The State Governments have also been advised to set Up consumer committees of local representatives at village, taluka, district and State levels to oversee the functioning of the fair price shops under the public distribution system. Steps taken by the State Governments in this direction have assured regular supply of available essential commodities to the consumers.

Panel on General Agreement of Trade and Tariff

1809. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of COMMERCE be pleased to state:

(a) whether the proposed panel on General Agreement on Tariff and Trade to hear Indo-U.S. disputes between the two countries over countervailing duties on the industrial fasteners has since been constituted;

(b) if so, by when it is likely to begin the hearing from the representatives of the two countries; and

(c) if not, by when it is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) No, **Sir**.

'(b)' Does not arise.

'(c)' The GATT Council decided in its meeting held on 10-11-1980 to establish a panel to deal with the

Indo—US dispute regarding imposition of countervailing duties by the US on dutiable products imported from India without proving injury to their domestic industry. It further decided that the terms of reference and composition of the Panel would be finalised by the Chairman in consultation with both the delegations. Such consultations are presently in progress. According to the GATT law, the panel is required to be constituted as promptly as possible and normally not later than thirty days from the decision to establish it.

Construction of New Hotels

1810. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of hotels which are proposed to be constructed during the next two years, keeping in view the rush of tourists especially for the Asian Games;

(b) the places where these hotels are likely to come up and the companies interested in these enterprises;

(c) what will be the room capacity and the status of these hotels, and

(d) whether these hotels will start functioning before the Asian Games Start?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (d) A statement indicating the particulars of hotels proposed to be constructed during the next two years to meet the requirements of visitors to the Capital for the Asian Games as well as details of hotels currently under construction in the Capital is attached.